

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/TT/2017

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-I: 1X500 MVA, 765/400 kV transformer as spare ICT at Agra Sub-station, Asset-II: 1X500 MVA, 765/400 kV transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV, 500 MVA, Single Phase Auto Transformer as spare ICT at Jhatikra Sub-station and Asset-IV: 765/400 kV, 333 MVA Single Phase Auto Transformer as spare ICT at Bhiwani Sub-station under “Spare Transformer for 765/400KV ICTs in NR”
- Date of Hearing** : 28.8.2018
- Coram** : Shri P.K. Pujari, Chairperson
Shri A. K. Singhal, Member
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 16 others
- Parties present** : Shri Vivek Kumar Singh, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri Pankaj Sharma, PGCIL
Shri R. B. Sharma, Advocate, BRPL
Shri Mohit Mudgal, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for approval of tariff for Asset-I: 1X500 MVA, 765/400 kV Transformer as spare ICT at Agra Sub-station, Asset-II: 1X500 MVA, 765/400 kV Transformer as spare ICT at Fatehpur Sub-station, Asset-III: 765/400 kV, 500 MVA, Single Phase Auto Transformer as spare ICT at Jhatikra Sub-station and Asset-IV: 765/400 kV, 333 MVA Single Phase Auto



Transformer as spare ICT at Bhiwani Sub-station under “Spare Transformer for 765/400KV ICTs in NR. He submitted that all these transformers are single phase transformers and they are installed as per CEA Notification dated 20.8.2010. He further submitted that this matter was discussed in the Standing Committee Meeting and approved in the RPCs.

2. The learned counsel for BRPL and BYPL submitted that as per 2014 Tariff Regulations, only assets that are put to use can be granted tariff. These transformers are not put to use and hence no tariff can be allowed for these spare transformers.

3. The representative of the petitioner further submitted that the Commission has set up a Committee to look into matter of ‘Spare Transformers and Reactors’ and the petitioner has submitted all the information sought by the Committee with respect to spare transformers and reactors.

4. The Commission directed the respondents to file their reply, if any, by 14.9.2018 if not already filed and the petitioner to submit the rejoinder, if any, by 24.9.2018. The Commission observed that no extension of time will be granted and directed the parties to comply with the above directions within the specified timeline and further stated that the information received after the said time will not be taken on record.

5. The Commission directed to list the matter after the Committee submitted its report.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

